



CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
CALCUTTA

No.O.A. 350/1340/2016

Date of order : 31.10.2017

**Coram : Hon'ble Ms. Manjula Das, Judicial Member**

**Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

Sukhendu Bikash Bagdi  
Son of Late Nibaran Chandra Bagdi  
Officiating Post Master Suri Head Post  
Office, Residing at Village-Kuchuighata,  
Post Office-Kuchuighata, Police Station:  
Sainthia, District: Birbhum,  
Pin Code: 731234

.....Applicant

Versus -

1. Union of India,  
Service through the Secretary, Department of  
Post under Ministry of Communication and  
Information Technology, New Delhi-1;
2. The Superintendent of Post Offices,  
Birbhum Division, Post Office and  
Police Station-Suri, District-Birbhum,  
Pin Code-731101;
3. The Chief Post Master General,  
West Bengal Circle, Yogayog Bhawan,  
Kolkata-700 012

.....Respondents

For the applicant : Mr. S.S. Roy, counsel

For the respondents : None

ORDER (ORAL)

Dr.(Ms.) Nandita Chatterjee, Administrative Member

The applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- A) "Directing the Respondent Authority to release Your Applicant's due salary for the period from 05.06.2006 to 19.06.2006 within a reasonable time in favour of Your applicant and quash the impugned leave credit memo issued by the respondent authority;
- B) Directing the Respondent Authorities, particularly the Respondent No. 2 Superintendent of Post Offices, Birbhum Division herein to produce or cause to be produce the Original record before this Tribunal;
- C) Costs;
- D) Any other or further order or orders to which the applicant may be found entitled by this Learned Tribunal."

2. The applicant being represented by his ld. counsel submits that the respondents have failed to regularise his leave period from 05.06.2006 to 19.06.2006 and to issue him his due salary for that period.

3. It appears, however, that vide Annexure A-7 dated 12.04.2016, a communication has been sent to the applicant by the Respondent No.2 i.e. the Superintendent of Post Offices, Birbhum Division stating that his leave period has not been adjusted since 11.03.2006 till date and as it is a long pending case, a proposal in connection with sanction of leave for the unadjusted period has been sent to the applicant by enclosing details of the unadjusted leave period. The applicant has been requested to offer his consent/dissent towards finalisation of the said leave period.

4. It is seen that the respondent authorities have actually made a conscious attempt to adjust the leave period of the applicant from 11.03.2006. The applicant, however, admits that he has not responded to the communication of the Respondent No. 2. Hence, as required under Section 20 of the Administrative Tribunals Act, 1985, the applicant may at the outset, respond to the communication of the Superintendent of Post Office, Birbhum Division dated 12.04.2016 indicating his consent/dissent towards the enclosed leave statement at Annexure A-7.

5. The application is disposed of accordingly. No order as to costs.

(Dr. N. Chatterjee)  
Administrative Member

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(Manjula Das)  
Judicial Member